



The Orissa Gazette

PUBLISHED BY AUTHORITY.

No. 30. CUTTACK, FRIDAY, NOVEMBER 6, 1936.

 Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART VII.

Advertisements and Notices, etc.

THE ORISSA GAZETTE.

NOTICE.

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All subscriptions are payable in advance and may be paid annually, half-yearly or quarterly on or before the 1st January, 1st April, 1st July or 1st October.

Subscribers will please note that their Gazette will be stopped at the expiry of the period subscribed for, unless the order distinctly states that it is to be continued until further instructions.

All Notifications and other matters intended for publication in *The Orissa Gazette* should reach the Publisher's Office on the preceding Wednesday to ensure appearance in that week's Gazette.

V. M. MONEY,

Publisher, The Orissa Gazette.

NOTICE.

The Proceedings of the Orissa Advisory Council printed in separate pamphlet form are available for sale at the office of the Secretary to the Orissa Advisory Council, Cuttack.

Rs. as.

Price of single copy 0 4

NOTICE.

Whereas the existing licenses for the distilleries for country spirit at

Aska in the district of Ganjam

Umeri (Jeypur) in the district of Koraput

Kapuguda (Gunupur) in the district of Koraput

Chekaguda (Rayaghada) in the district of Koraput

are to terminate on the 31st March 1937, notice is hereby given that fresh licenses for one year from the 1st April 1937 to the 31st March 1938 will be issued.

2. It is expected that the Bihar and Orissa Excise Act II of 1915 will be in force in the whole of Orissa, and in that case the licensees shall be bound by the aforesaid Act and rules made under the same.

3. The licenses, bonds and indenture shall be as below :—

(A) License, in Form no. 27 (Bihar and Orissa Excise Manual, Volume II of 1919).

(B) For the wholesale of country spirit, license in Form no. 28 (Bihar and Orissa Excise Manual, Volume II of 1919) to manufacture spirit in a distillery.

(C) General bond, in Form no. 158 (Bihar and Orissa Excise Manual, Volume III).

(D) Indenture in Form no. 159 (Bihar and Orissa Excise Manual, Volume III). These are reprinted as appendices (A, B, C & D) to this notice.

4. (a) Applications for licenses must reach the Commissioner of Excise, Orissa, Cuttack, in registered cover on or before the 16th November 1936.

(b) Tenders, in sealed covers, giving the lowest rate of cost price per proof gallon which the applicants will charge for supplying liquor to licensed retail vendors in the area under the contract of the distiller, should be submitted with application. The rate should be a flat rate for delivery at distillery or any warehouse or depot under the distillery.

5. Acceptance of the lowest or any tender is not binding.

6. It will be open to the Commissioner of Excise to require the distillers to open any warehouse or depot in addition to the existing ones and also to close any.

7. The total issues of liquor from the several distilleries, distillery by distillery, directly or through the existing warehouses or depots during the period April to August 1936 has been as below :—

	Proof gallons.
Aska in the district of Ganjam ...	7976.0
Umeri (Jeypur) in the district of Koraput ...	12813.6
Kapuguda (Gunupur) in the district of Koraput ...	4243.2
Chekaguda (Rayaghada) in the district of Koraput ...	9373.2

8. Liquor used in the Ganjam district and also in Parlakimedi area in the district of Koraput which are now under the Aska Distillery, is made from jaggery and sometimes from treacle alone or mixed with jaggery. In the remaining area of the Koraput district liquor is made from Mohua. The present system will continue.

CUTTACK :

The 1st October 1936.

P. T. MANSFIELD,
Commissioner of Excise, Orissa.

APPENDIX A.

FORM No. 27.

License for the sale wholesale of country spirit in the areas mentioned in the schedule annexed hereto.

License is hereby granted to hereinafter called the licensee, under the provisions of section 20 of the Bihar and Orissa Excise Act, 1915, for the sale of spirit of the description hereinafter mentioned in the areas specified in the schedule hereto annexed for a period of one year from the 1st April 1937, subject to the conditions hereinafter set forth, viz:—

CONDITIONS.

1. The spirit sold under this license shall be of average good quality according to the standard for the time being prescribed by the Excise Commissioner and shall be the produce of materials of one or other of the descriptions specified in the schedule hereto annexed. Provided always that the licensee may supply any spirit made from other materials at any time during the subsistence of this license, if permitted so to do by general or special order of the Excise Commissioner.

2. No spirit shall be sold under this license elsewhere than at the warehouses or depot specified in the schedule hereto annexed or at any other warehouse or depot hereafter to be established within the said areas and for the time being sanctioned by the Excise Commissioner for the purpose of sale of spirit hereunder.

3. The spirit kept at the said warehouse for sale under this license shall be subject to periodical analysis by, or under the orders of, the Collector or the Excise Commissioner and the licensee shall be bound to take steps to remedy any defects in the quality thereof which the Excise Commissioner may consider material, as to which his decision in writing shall be conclusive.

4. The prices to be charged for spirit sold under this license according to the different descriptions of such spirit, as set forth in the schedule hereto annexed shall be, in the case of sales at warehouses specified in the said schedule, prices calculated according to strength at the prices set opposite to the names of such warehouses and the different descriptions of spirit in such schedule. In the case of sales from any warehouse or warehouses to be hereafter sanctioned, as provided in condition 2 hereof, or of any spirit made from any materials specially permitted by order of the Excise Commissioner, as in condition hereof mentioned the prices shall be such as shall be fixed by the Excise Commissioner on granting such sanction or specified in such permission as the case may be, or (in the event of objection on the part of the licensee to the prices so fixed) by the Board of Revenue.

5. Spirit sold at the said warehouses shall be of such strength only as may be fixed from time to time by special or general order of the Board of Revenue.

6. Sales of spirit under this license shall from time to time be made only to persons (hereinafter called Licensed Vendors) producing passes in the prescribed form authorizing the sale to them of spirit, and only of the description or descriptions of spirit mentioned in such passes and of no greater quantity of spirit than the quantity mentioned therein.

7. The licensee shall be bound to supply to licensed vendors by way of sale, at any warehouse at which the sale of spirit under this license is for the time being permitted, spirit of the quantity or quantities and description or descriptions mentioned in the passes produced by them.

8. Such minimum stock of spirit as may from time to time be fixed by the Excise Commissioner and notified by him in writing to the licensee shall be maintained at each warehouse at which the sale of spirit under the license is for the time being permitted. If and whenever the stock shall fall below this prescribed minimum the licensee shall forthwith make up the same to the prescribed minimum and in default of his so doing within days after the receipt by him of notice from the Collector or the officer in charge of the warehouse requiring him so to do, the Collector may procure the spirit required so to make up the same from any source he may think fit. The licensee shall be liable to pay to the Collector on demand any excess of the cost of any spirit so procured including cost of transit over the price realized by the sale thereof.

9. The licensee shall from time to time duly and efficiently repair, maintain and keep in good and sufficient repair and good working order and condition all warehouses, the property of the licensee, at which the sale of spirit under this license is for the time being

permitted, and the source and means of the water-supply thereto. All new warehouses that may be required in the areas specified in the schedule hereto annexed shall be built and maintained at the expense of the licensee. Such of the warehouses at which the sale of the spirit under this license is for the time being permitted, as are the property of Government, shall be maintained under the direction of and at the cost of Government but the licensee shall pay rent at a rate to be fixed by the Public Works Department for the occupation of the buildings, including quarters for Government officers in charge and shall also pay to Government such compensation, not exceeding the recorded value of the buildings, as shall be determined by the Collector, whose decision shall be final, for all damage, including damage by fire, due to any cause whatsoever to Government buildings and Government property therein, fair wear and tear only excepted. The source of water-supply at each warehouse shall be provided and maintained at the expense of the licensee. As regards municipal taxes, the tax on holding, i.e., the general municipal tax, will be paid by Government, and all additional taxes, whether described as a tax, fee or rate, will be paid by the occupier. The licensee shall provide suitable quarters for the officers and guards in charge of the warehouse close to the warehouse building.

10. On the determination of this license, whether on the expiration of the period above mentioned for which it is as aforesaid originally granted, or of any renewal thereof, the licensee shall be bound if so desired by the Commissioner of Excise,

- (a) to make over to his successor any buildings which he may have constructed or acquired in pursuance of this license at a valuation agreed to between him and his successor or, if they are unable to agree, at a valuation fixed by the Commissioner of Excise;
- (b) to make over to his successor such plants used for the supply, storage, handling and issue of spirits as may be specified by the Commissioner of Excise at a valuation to be fixed by him, and the succeeding licensee shall be compelled to accept such plants at such valuation.

If the lessor at any time before the expiration of this lease is desirous for any public purpose of resuming possession of the said demised premises or any part thereof, and shall, under the hand of the Collector, serve notice of such desire on the lessee and shall tender him compensation for any building or other improvement which he may have erected or made with the written consent of the Commissioner of Excise and Salt, the lessee shall, within three months from the date of receipt of the notice aforesaid, vacate the said demised premises or such part thereof as is specified in the said notice. In case of disagreement as to the amount of compensation aforesaid, the matter shall be referred to the Commissioner of Excise and Salt whose decision shall be final.

11. All such fittings or articles as are necessary or proper for or connected with and suitable to the supply, storage, gauging, handling, sale and issue of spirit under this license, including vats, tanks, pumps, pipes, cocks, gauging rods and vessels, etc., for use in the warehouse, at which the sale of spirit under this license is for the time being permitted, shall be provided by the licensee. Vats, tanks, and casks in such warehouses for the storage or issue of spirit must be of such number and capacity and be set up according to such design as the Excise Commissioner may from time to time direct and shall be provided with suitable dipping rods. All new vats, for storage or reduction of spirit shall be of wood. The licensee shall also be responsible for the conveyance of water to all such warehouses for purposes of reduction and so far as may be necessary or proper (as to which the orders in writing of the Collector shall be conclusive) for the filtration and purification of such water before its admixture with spirit, and the licensee shall be bound to comply with all written directions of the Collector in these respects forthwith after receipt of such directions.

12. Storage, reduction and issue on sale of all spirit under this license shall be made under the immediate supervision of the Government officer in charge of the warehouse. The licensee shall keep at each warehouse an English-knowing clerk who shall be responsible for reducing the spirit to issue strengths and for all wastages and shrinkages.

13. On receipt of an order in writing from the Commissioner of Excise requiring him to remove any defect in the warehouse buildings or in the arrangements for storage, reduction, blending, issue of spirit, water-supply, etc., the licensee shall attend to it at once and must remove the defect within the date specified in the order and on his failure to do so he shall be liable to such fine or penalty as the Commissioner of Excise may order and also to such cost as may be incurred for the removal of such defect.

14. The licensee shall not hold any interest in the retail vend of country spirit within the areas mentioned in the schedule hereto annexed or within such adjoining areas as the Excise Commissioner may specify by order in writing.

15. The price according to the prices or rates specified in the schedule hereto annexed of all spirits sold under this license shall be received by the Collector and collected by him on or before the issue or the purchase of such spirit. Accounts of all sums so collected shall be adjusted monthly and the total for each month will be paid to the licensee on or before the 15th day of the following month.

16. Alterations in the rates of duty imposed under section 27 of the Bihar and Orissa Excise Act, 1915, shall not in any way affect the conditions of this license.

17. The licensee shall be bound to take over, if so ordered by the Collector or the Excise Commissioner, a quantity of spirit remaining in each warehouse mentioned in the schedule hereto annexed, equal to the average quantity per month sold at each such warehouse during the preceding year at the value at which it was sold at each such warehouse during the preceding year, provided that if the licensee does not accept this value, the value shall be fixed by the Excise Commissioner.

18. On the determination of this license, whether on the expiration of the period above mentioned for which it is as aforesaid originally granted or of any renewal thereof, the licensee shall be bound to leave if so ordered by the Collector, or the Excise Commissioner, in each warehouse at which immediately before such determination the sale of spirit under this license shall be permitted, a quantity of spirit equal to the average quantity per month sold at such warehouse during the preceding months of the year in which such determination shall take place, provided that the quantity of spirit so left shall be valued after such determination at the rate specified in the schedule hereto annexed or, if such rate be not accepted by the succeeding licensee, then at such rate as may be fixed by the Excise Commissioner. The licensee shall forthwith after determination of the quantity so to be left as aforesaid, remove any quantity of spirit in any warehouse in excess of such quantity so to be left, and in default of his so doing the Collector may sell and dispose of such excess quantity at the cost and risk of the licensee.

19. Spirit intended for sale under this license at any of the warehouses at which the sale of spirit hereunder is for the time being permitted, shall be conveyed to the warehouse for which the same is intended only under a bond for payment of the duty prescribed under section 27 of the Bihar and Orissa Excise Act, 1915. The licensee shall be liable to pay duty on any deficiency in excess of the limit for the time being prescribed by rule of the Board of Revenue under section 90 of the Bihar and Orissa Excise Act, 1915.

20. The licensee shall be liable to pay duty on all spirit duly recorded as having been brought into and stored in a warehouse and not accounted for in excess of 1 per cent. of such quantity (which percentage shall be allowed for ordinary wastage) unless he can establish to the satisfaction of the Collector that such excess wastage has not been occasioned by any negligence on his part or on the part of any person conducting operations in the warehouse on his behalf, whether by storing such spirit in unsound casks, tanks or vats, or otherwise.

21. As security for the fulfilment of these conditions, the grantee shall deposit with the Excise Commissioner in respect of each warehouse at which the sale of spirit under this license is for the time being permitted, such amount as that officer may direct either in Government Promissory Notes or in such other form as he may approve.

22. Without prejudice to the provisions of section 93 of the Bihar and Orissa Excise Act, 1915, any penalties, and other sums for which the licensee may become liable under the provisions of that Act shall be recoverable from the security deposit so to be made as aforesaid.

N.B.—I. The licensee will be bound by the provisions of the Bihar and Orissa Excise Act, 1915, and by rules framed under the Act so far as these may relate to him.

N.B.—II. The breach, non-performance or non-observance of any of the conditions of this license by the contractor or by his agent will under section 42 of the said Act render this license liable to cancellation or suspension and under section 57 of the said Act may render the licensee liable to a penalty.

Collector of

Counterpart agreement.

I, _____ the above-named licensee for myself and my heirs, legal representatives and assignees, hereby agree to and bind myself to perform and observe all the terms and conditions hereinbefore written and expressed.

Dated

19 .

Signature.

Witness.

Schedule.

District.	Distillery.	Area of supply.	Warehouse under the Distillery.	
			Depots	
			<i>Depots.</i>	<i>Warehouse.</i>
Ganjam ...	Aska ...	Distillery areas of Ganjam district and the Parlakimedi areas of the district of Koraput which now take supply from Aska Distillery.	1. Aska 2. Berhampur. 3. Chatrapur. 4. Jayantipuram. 5. Kodala. 6. Russelkunda. 7. Parlakimedi	Aska. (in Koraput district except the existing area under Chakkaguda)
Koraput ...	Umeri (near Jeypur).	Nowrangapur, Jeypur, Koraput, and the Potangi taluks—Jeypur Circle.	1. Umerkot. 2. Nowrangapur. 3. Koraput. 4. Nandapur. 5. Kakkiriguma.	Umeri.
Koraput ..	Kapuguda (near Gunupur).	Gunupur taluk of the Gunupur Circle of the Rayaghada division.	1. Ukkamba. 2. Gudari.	Kapuguda
Koraput ..	Chakkaguda (near Rayaghada).	Gunupur Circle except Gunupur and Parlakimedi taluks (portions which are under central distillery area of Bissemkatak and Rayaghada taluk and the Narayanapatnam agency of the Koraput taluk).	1. Tikarapera. 2. Chatikona. 3. Komatlapeta. 4. Bandugam. 5. Narayanapatnam.	Chakkaguda.

APPENDIX B.

FORM No. 28.

License to manufacture spirit in a distillery issued to the grantee of an exclusive privilege of supply of country spirit under section 22 of the Bihar and Orissa Excise Act, 1915.

License is hereby granted under section 13 of the Bihar and Orissa Excise Act, 1915, to _____, resident of _____, hereinafter called the licensee to manufacture country spirit in his distillery situated at _____ from _____ to _____

CONDITIONS.

1. The spirit manufactured under this license shall be of average good quality according to the standard for the time being prescribed by the Excise Commissioner and shall be subject to periodical analysis by or under the orders of the Collector or the Excise Commissioner, and the licensee shall be bound to take steps to remedy any defect in the quality thereof which the Excise Commissioner may consider material. The licensee shall manufacture denatured spirit up to 20 per cent of the portable quantity, if required by Government.

2. The licensee shall supply and from time to time duly and efficiently repair maintain and keep in good and sufficient repair and good working order and condition the distillery and all buildings at which the manufacture and supply of spirit under this license is for the time being permitted, and shall provide only such stills, apparatus, vats, tanks, casks, pumps, gauging rods, vessels, plant and utensils of such number, capacity and design as the Excise Commissioner shall from time to time approve, and shall be bound so far as may be necessary or proper (as to which the orders in writing of the Collector shall be conclusive) to provide for the purification of water supplied to the distillery for purposes of the manufacture of spirit and shall be bound to comply with all written directions of the Collector in these respects forthwith after receipt of such directions.

3. The licensee shall be bound to make such arrangements as may be prescribed in writing by the Collector for the removal of waste matter and refuse and the abatement of any nuisance arising from the working of the distillery and shall remove and abate the same respectively in accordance with such arrangements.

4. The licensee shall supply suitable quarters for the residence of such officers and establishment as the Commissioner may appoint to the distillery in close proximity to the distillery.

5. The licensee shall maintain such minimum stock of spirit at the distillery as the Excise Commissioner may from time to time notify to the licensee in writing, and if and whenever the stock shall fall below this prescribed minimum, the licensee shall forthwith make up the same to the prescribed minimum.

6. The licensee shall deposit with the Collector a sum of _____ either in Government Promissory notes or in such other form as the Excise Commissioner may direct or shall execute a mortgage in the prescribed form of the distillery premises, stills, apparatus, plant and utensils employed in the manufacture of spirit for such amount as may be fixed by the Board, as security for the fulfilment of these conditions and for the payment of all sums of money which may become due and owing by the licensee to the Government by way of penalty or otherwise.

7. This license is contingent upon a grant of the exclusive privilege of supply under section 22 of the Bihar and Orissa Excise Act, 1915, and determination of such grant for any reason whatever shall also determine this license.

Collector of _____

N.B.—(1) The licensee shall observe and be bound by the provisions of the Bihar and Orissa Excise Act, 1915 and of all rules made thereunder applicable to manufacture, issue and sale of spirit.

(2) The breach non-performance or non-observance by the licensee or his agent of any of the conditions of this license or of any provisions of the Bihar and Orissa Excise Act, 1915 or of rules framed thereunder so far as they relate to the licensee, will render this license liable to cancellation or suspension.

Counterpart agreement.

I _____, the above-named licensee for myself and my heirs, legal representatives and assignees, hereby agree to all the terms and conditions hereinbefore written and expressed,

Dated _____

19 _____

Signature.

Witness

APPENDIX C.

EXCISE FORM No. 158.

(See PARAGRAPHS 142, 227, 289, 321 AND 489.)

General bond for import, export and transport of excisable articles without payment of duty.

KNOW ALL MEN BY THESE PRESENTS that $\frac{I}{we}$ of _____ of _____
 $\frac{am}{are jointly and severally}$ held and firmly bound unto the Secretary of State for India in
 Council (which expression shall, where the context so admits, include his successors
 in office or assigns) in the sum of rupees to be paid to the said Secretary of State for
 India in Council for which payment well and truly to be made $\frac{I}{we jointly and severally}$
 bind $\frac{myself}{ourselves and each of us binds himself}$ and each and every one of $\frac{my}{our respective}$ legal repre-
 sentatives.
 Dated this.....day of.....

Signed.....

Whereas the above bounden $\frac{has}{have}$ been permitted to $\frac{import}{export}$ from time to time an
 excisable article to wit without previous payment of duty.

Now the conditions of this obligation are :—

1. That _____ or $\frac{his}{their}$ legal representatives shall not at any time or time
 $\frac{import}{export}$ any quantity or quantities of the aforesaid excisable article the duty or the
 $\frac{transport}$ aggregate duty on which at the rate prescribed therefor from time to time under section 27
 of the Bihar and Orissa Excise Act, 1915, or any other amending Act for the time
 being in force shall exceed the sum of rupees _____

2. That _____ or $\frac{his}{their}$ legal representatives shall on each occasion of
 $\frac{import}{export}$ of the said article within the time mentioned in the pass or passes authorizing
 $\frac{transport}$ such $\frac{import}{export}$ granted under the rules for the time being in force furnish satisfactory
 $\frac{transport}$ proof to the officer granting the pass that the specified quantity of the said excisable
 article has been duly delivered in full to the officer in charge of the bonded warehouse
 or other authorised place of destination specified in the said pass and deposited therein
 after the necessary examination, or in default thereof shall on demand pay or cause to
 be paid to the said Secretary of State for India in Council at the $\frac{Treasury}{Sub-Treasury}$ at
 _____ a sum equal to the amount of duty payable on the said specified
 quantity or such portion thereof as shall not have been duly delivered at the rate
 prescribed therefor under section 27 of the Bihar and Orissa Excise Act, 1915, or any
 other amending Act for the time being in force.

3. That if _____ and $\frac{his}{their}$ legal representatives shall well and truly
 keep and perform all the conditions hereof then this bond shall be void and of no effect,
 otherwise the same shall remain in full force and virtue.

IN WITNESS whereof $\frac{I}{we}$ have hereunto set $\frac{my}{our}$ hand and seal the
 day of _____ in the year.

SIGNED, SEALED AND DELIVERED by

the above named

Witness

Witness

Collector on behalf of the
 Secretary of State for India in Council.

APPENDIX D.

FORM No. 159.

[See PARAGRAPHS 228 AND 489.]

THIS INDENTURE made the _____ day of 19 ____ BETWEEN
of the one part and the Secretary of State for India in Council (hereinafter called the
Secretary of State, which, expression shall, where the context so admits, include his
successors in office and assigns) of the other part. Whereas the said
has been granted a license under the provisions of the Bihar and Orissa Excise Act, 1915
to manufacture spirit in the distillery at _____ from the
to the _____ and whereas it is a condition of the said license that the
said _____ shall execute a mortgage in the prescribed form of the [distillery
premises], stills, apparatus, plant and utensils employed in the manufacture of spirit for
the total value of rupees _____ as security for the fulfilment of the conditions of
the said license and for the payment of all sums of money which may become due and
owing by him to the Government by way of penalty or otherwise and whereas the
said _____ is the absolute owner in possession free from incumbrances of the
[distillery premises], stills, apparatus, plant and utensils, hereinafter described and intended
to be hereby assigned and conveyed for the total value as hereinbefore mentioned. NOW
THIS INDENTURE WITNESSETH that in consideration of the grant to him of such
license as aforesaid the said _____ doth hereby convey, assign, transfer, and assure
unto the Secretary of State [all the land, hereditaments, and premises more particularly
described in the first schedule hereto and all buildings, houses, distilleries godowns, and
outhouses erected or being thereon and also all rights, easements, liberties, privileges,
profits, appendages and appurtenances whatsoever to the said lands, hereditaments and
premises or any part thereof belonging or appertaining, and also] all stills, machinery, tuns,
butts, coolers, apparatus, vats, casks, plant, and block implements and utensils, which are
now used or employed in or about the said distillery premises, a list whereof is not cut in
the [second] schedule hereto, or which shall at any time during the continuance of this
security be used or employed by the said _____ in and about the said premises for
the purpose of the manufacture, sale, storage or issue of spirit. To hold the same unto the
Secretary of State for the total value as hereinbefore mentioned subject to the proviso for
redemption hereinafter contained that is to say PROVIDED ALWAYS that if the said
_____ shall during the continuance of this license and of all subsequent licenses
which may be granted to him to manufacture spirit at his said distillery observe and
perform all the terms conditions and provisions of all such licenses and observe and perform
all the provisions of the Bihar and Orissa Excise Act, 1915, and of all rules framed or
which may from time to time be framed thereunder so far as they relate to the license and
shall pay all sums of money which may become due and owing by the said
to the Secretary of State in respect of revenue license fees, cost of establishment or other-
wise or in respect of fines or penalties which may be imposed on him then the Secretary of
State shall at any time after the said _____ shall have ceased to
manufacture spirit at the said distillery upon the request and at the cost of the said
_____ his heirs, executors, administrators or assigns recovery and retransfer
to him the [premises with] stills, machinery, tuns, butts, coolers, apparatus, vats, casks,
plant and block implements and utensils, hereinbefore granted AND IT IS HEREBY
AGREED AND DECLARED by and between the said _____
his heirs executors administrators and assigns and the Secretary of State that any
sum payable by the said _____ his heirs, executors, administrators and represen-
tatives to the Secretary of State shall be recoverable by the Secretary of State under the
provisions of the Bihar and Orissa Excise Act, 1915, or the Public Demands Recovery
Act, 1895, or any statutory modification thereof for the time being in force. In
witness, etc.

N.B.—When the distillery belongs to Government, the words within square brackets should be
deleted.

[2—1—13-11-1936.]

IN THE COURT OF THE DISTRICT
JUDGE OF GANJAM.

PRESENT:

P. Ramalingam Esq., I.C.S. (Bar-at-Law),
District Judge.

I. P. NO. 9 OF 1936.

Malcherla Tarinayya and brothers, a firm
carrying on business at Berhampur
(*Insolvents*),

Vysyaraju Soorayyaraju and others
(*Creditors*).

Notice is hereby given under section 30 of Act V of 1920 that the abovenamed insolvents have been adjudged insolvents by an order of this Court, dated 12th October 1936, and that they have been directed to apply for discharge before six months. The creditors may prove their claims by delivering or sending by registered post an affidavit in Form no. 3 of the Provincial Insolvency Rules.

P. RAMALINGAM,

District Judge.

BERHAMPUR: 17th October 1936.

PUBLIC SERVICE COMMISSION
(INDIA).

Applications are invited for the post of Research Assistant for the Fruit Canning and Preserving Research Laboratory at the Fruit Experimental Station, Quetta. (2) Post non-pensionable and temporary for five years. Probation one year. Service terminable by six months' notice on either side. (3) Pay—Rs. 250—25—350. (4) Qualifications:—First class M. Sc. degree in Chemistry or an agricultural degree; post-graduate work in food chemistry, preferably the chemistry of canned goods, and at least two years' research experience in fruit preservation. Candidates should have held independent charge of or worked in some well established fruit preserving factory for about three years. (5) A candidate must be a British subject of Indian domicile. Age up to 35. Women eligible. (6) Government servants eligible if permitted by their department. A permanent Government servant, if appointed, will be allowed to retain his pensionary status. (7) Last date for receipt of applications, 1st December 1936. Prescribed application forms and further particulars may be obtained from the Secretary, Public Service Commission, Delhi. Applicants for forms must mention the name of the post.

H. HAMILL,

Secretary, Public Service Commission.

DELHI: 22nd October 1936.

PUBLIC SERVICE COMMISSION
(INDIA).

Applications are invited for the post of Imperial Mycologist at the Imperial Agricultural Research Institute, Delhi. (2) A candidate must be a British subject. Women eligible. (3) A candidate must (a) have a post-graduate degree in Botany or its equivalent, (b) have specialized in Mycology and produce evidence of his capacity to conduct and direct research work in that subject, and (c) have had experience of research work preferably in a University or Agricultural College. (4) Pay. (a) For a person not in the Indian Agricultural Service, Rs. 27—300 (probationary period)—325—25—650—(E.B.) 35—1,000, plus Rs. 150 per month special pay. In the case of an officer already in permanent Government service (other than the Indian Agricultural Service) due regard will be paid to the substantive pay which he is drawing at the date of his appointment. (b) For a member of the Indian Agricultural Service, his pay in the time-scale of that service with Rs. 200—50—400, special pay, subject to conditions. (5) Overseas pay for an officer of non-Asiatic domicile. (6) Provident fund (or pension if in permanent pensionable Government service before appointment). (7) Government servants eligible if permitted to apply by their Departments. (8) Post permanent. Probation two years. (9) Canvassing in any form will disqualify. (10) Last date for receipt of applications 24th November 1936. Application forms and further particulars may be obtained from the Secretary, Public Service Commission, Delhi. Applicants for forms must mention the name of the post.

H. HAMILL,

Secretary, Public Service Commission.

DELHI: 16th October 1936.

WANTED.

A chakla kanungo for the District Office, Balasore, on Rs. 45.

Qualifications required:—

- (a) Must be a Matriculate and must have a good working knowledge of survey and of the Revenue laws.
- (b) Must not be over 25 years of age.

Apply before the 25th November 1936 with certificates and proof of domicile in Orissa.

The selected candidate will have to furnish cash security of Rs. 200.

M. HAMID,

Collector of Balasore.

BALASORE: 30th October 1936.

IN THE COURT OF THE AGENCY
SUBORDINATE JUDGE, JEYPORE.

PRESENT :

M. R. Ry. N. Balaramamurti Pantulu
Garu, B.A., M.L.

ORIGINAL PETITION NO. 6 OF 1936.

Undutunissa Begam—*Petitioner*

versus

(1) Gohar Begam, (2) Syiad Bakar Madina
and (3) Sogaram Begam—*Counter-
Petitioners*.

Petition for a succession certificate under
section 372 of the Indian Succession Act.

Notice is hereby given that the above-named petitioner has applied to this Court for a succession certificate in respect of a sum of Rs. 1,123-13-0 being the amount due from the Oriental Life Insurance Company, Bombay, and that the said petition is posted to 24-11-36 at Jeypore for hearing. Objections for ordering the said certificate, if any, should be filed in the Agency Sub-Judge's Court at Jeypore on that date.

Given under my hand and the seal of the Court, this 28th day of October 1936.

N. BALARAMAMURTI,

Agency Subordinate Judge.

JEYPORE: 30th October 1936.

IN THE COURT OF THE AGENCY
SUBORDINATE JUDGE, JEYPORE.

PRESENT :

M. R. Ry. N. Balaramamurti Pantulu
Garu, B.A., M.L., Agency Subordinate Judge.

ORIGINAL PETITION NO. 7 OF 1936.

(1) Bissiah, (2) Manikyo, both being minors
by paternal uncle and next friend
Madhava Mahanti—*Petitioners*.

No counter petitioners.

Petition for a succession certificate under
section 372 of the Indian Succession Act.

Notice is hereby given that the above-named petitioners have applied to this Court for a succession certificate in respect of a sum of Rs. 250 being the General Provident Fund lying with the District Superintendent of Police, Koraput, to the credit of late Nityananda Mahanty and that the said petition is posted to 24-11-1936 at Jeypore. Objections for ordering the said certificate, if any, should be filed in the Agency Sub-Judge's Court, Jeypore, on that date.

Given under my hand and the seal of the Court, this 28th day of October 1936.

N. BALARAMAMURTI,

Agency Subordinate Judge.

JEYPORE: 30th October 1936,

WANTED

Candidates for appointment as Inspector of Excise and Salt in Orissa. (One or two vacancies.) Initial pay provisionally Rs. 100 (rising to about Rs. 200; scale not yet fixed).

2. Must be (1) natives of or domiciled in Orissa and

(2) not less than 20 nor more than 25 years of age on the 1st December 1936, and

(3) must be graduates, of good character, and of sound health, good physique and active habits.

3. Apply before 20th November 1936 to the District Officer of the Home District submitting in original—

(a) Evidence of age (Matriculation certificate),

(b) Certificate of graduation,

(c) Certificate of character from the Principal of the Institution at which the candidate last studied for not less than one year; or from some responsible officer of Government;

(d) Medical certificate from a Civil Surgeon in prescribed form.

P. T. MANSFIELD,

Revenue Commissioner

(*Commissioner of Excise and Salt*).

CUTTACK: 31st October 1936.

[2—1—13-11-1936.]

WANTED

Candidates for appointment as Sub-Inspectors of Excise and Salt in Orissa. Initial pay provisionally Rs. 35 (rising to about Rs. 100; scale not yet fixed).

2. Must be (1) natives of or domiciled in Orissa,

(2) not less than 20 nor more than 25 years of age on the 1st December 1936.

(3) must be Matriculates, of good character and of sound health, good physique and active habits, and

(4) must not be less than 5 feet 3 inches in height and 30 inches round the chest.

3. Apply before 20th November 1936 to the District Officer of the Home District. Applications submitted to the undersigned direct will not be entertained.

P. T. MANSFIELD,

Revenue Commissioner

(*Commissioner of Excise and Salt*)

CUTTACK: 31st October 1936.

[2—1—13-11-1936.]

ADVERTISEMENT OF SALE.

Notice is hereby given that the undermentioned plots of land, no longer required by Government, situated along the Bengal-Nagpur Railway in the district of Puri, will be put up to sale at 11 o'clock on the 18th December 1936 at Puri:—

1	2	3	4	5	6			7		8	9
Consecutive lot number.	Name of district.	Pargana and mauza.	Number of mile on which land is situate.	Situated on which side of the Railway.	Approximate area of lot in bighas and in acres.			Land excluded from sale from each lot.		Common termination of lot.	Boundary of lot.
					B.	K.	C.	Reasons for exclusion.	Acres and decimals.		
1	Puri	Pargana—Tapang Mauza—Narayan-garh.	..	Left hand side.	...		1-29	..	..	Block A Plot no. 117, 0-38 Block B Plot no. 119, 0-91	Block A. North—By portions of plot nos. 118 and 182. East—By portions of plot nos. 182 and 181. South—By portions of plot nos. 118 and 181. West—By portions of plot nos. 118 and 181. Block B. North—By portion of plot no. 104. East—By portions of plot nos. 104, 116 and 118. South—By portions of plot nos. 104, 204, 118 and 116. West—By portions of plot nos. 104 and 204.

D. P. SHARMA,

Collector of Puri.

[2-2-6-11-1936].

The 10th October 1936.

WANTED.

Applications are invited for the award of stipends for technical and industrial training, such as coir rope making, soap-making, ink and perfumery manufacture, etc., outside both Bihar and Orissa.

Applicants must be natives of or domiciled in Orissa and must furnish full information on the following points:—

1. Native place.
2. Age.
3. Qualification.
4. Subject of training.
5. Institution in which he has arranged his training.

Applications must reach the undersigned by the 20th November 1936.

U. C. DAS,

*Personal Assistant,
to the Revenue Commissioner.*

CUTTACK: 20th October 1936.

[2-1-13-11-1936.]

PUBLIC SERVICE COMMISSION
(INDIA).

Applications are invited for the post of Metallurgical Inspector in the Indian Stores Department. (2) A candidate must be a graduate in Metallurgy from a recognised University or an Associate of the Royal School of Mines or a Member of the Institute of Mining and Metallurgy or should possess an equivalent qualification, should have at least 10 years' experience in the manufacture and use of iron and steel of which several years should have been in iron or steel manufacturing works, should have first hand knowledge of modern methods of research in metallurgy, should be acquainted with methods of inspection, should have knowledge of recent developments in the manufacture of iron and steel and in the metal industry generally, should have ability to administer the Metallurgical Inspectorate and to organise the work of the staff of trained assistants and should possess such personal qualifications as will ensure that decisions on important questions will be respected by manufacturers. (3) Pay Rs. 2,000 per mensem. If person appointed is already in permanent Government service and is entitled to old scales, his pay will be fixed in the corresponding old scale of Rs. 2,250—100—2,750 a month. (4) Age not less than 35 years. (5) Post on agreement for five years in the first instance. Probation one year. (6) Candidates should be British subjects. The Government of

India reserve the right to appoint a statutory native of India if such a person is on the list of "candidates most suitable for appointment" submitted by the Public Service Commission. Government servants eligible to apply if permitted by their departments. (8) Canvassing, in any form, will disqualify. (9) Last date for receipt of applications 24th November 1936. Prescribed application forms and further particulars may be obtained from the Secretary, Public Service Commission, Delhi. Applicants for forms must mention the name of the post.

H. HAMILL,

Secretary, Public Service Commission.

DELHI: 21st October 1936.

PUBLIC SERVICE COMMISSION
(INDIA).

Applications are invited for a gazetted post of Assistant Superintendent, Horticultural Operations, Central Public Works Department. (2) Post permanent and pensionable. Probation one year. (3) Pay (a) for new entrants Rs. 250—25—400—Efficiency Bar—25—500. (b) for persons in continuous employ under Government since 15th July 1931—Rs. 550—40—750. (4) Qualifications:—(A) *Essential*—(i) B. Sc. Honours with Botany and (ii) Practical experience in gardens of repute, (B) *Desirable in addition*—(i) Elementary course in Physics and Chemistry (ii) Elementary course in Surveying and (iii) Entomology as applied to plant insect pests. (5) Age not exceeding 40. (6) Candidates must be natural born British subjects. Declaration of eligibility under section 96-A of the Government of India Act, 1919, necessary in the case of State subjects. Women ineligible. (7) Government servants eligible if permitted to apply by their departments. Qualification (A) (i) may be relaxed in their favour. (8) The Government of India reserve the right to prefer a candidate permanently resident in a centrally administered area if one is on the list of "candidates most suitable for appointment" submitted by the Public Service Commission. (9) Canvassing, in any form, will disqualify. (10) Last date for receipt of applications 1st December 1936. Prescribed application forms and further particulars may be obtained from the Secretary, Public Service Commission, Delhi. Applicants for forms must mention the name of the post.

H. HAMILL,

Secretary, Public Service Commission.

DELHI: 28th October 1936.